

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3573
ANSWERED ON:04.08.2014
UNIFORM LABOUR LAW .
Chautala Shri Dushyant

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the multiplicity of labour laws has created confusion and complexity in dealing with labour related issues;
- (b) if so, whether the Government has any proposal to legislate uniform labour law as well as bring in uniformity in the definition of terms so as to avoid confusion and mitigations in labour cases;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR STEEL, MINES), LABOUR AND EMPLOYMENT (SHRI VISHNU DISO SAI)

(a) to (d): 'Labour' is in the Concurrent List of the Constitution. Thus, both the Centre and the States can legislate in this area. There are 44 labour related statutes enacted by the Central Government dealing with wages, social security, labour welfare, occupational safety and health and industrial relations etc., being enforced by Central and State Governments, as appropriate Governments, as envisaged in the respective Acts. Each Act has been enacted keeping in view its objectives which are defined in each Act and accordingly the definitions have been incorporated in the Acts.

Ministry is also addressing the issue of ease of compliance to promote an enabling business environment. A single unified Web Portal is being developed for Online Registration of Units, Reporting of Inspections, and submissions of Annual Returns and redressal of grievances. This portal will facilitate ease of reporting at one place for various Labour Law related activities like a single online Annual Return; consolidate information of Labour Inspection and its enforcement thereby enhancing transparency in Labour Inspection as well as that in monitoring of Labour Inspections. An Inspection scheme has also been notified with the objective of simplifying business regulations and for bringing in transparency and accountability in labour Inspection. The scheme envisages objective criteria for selection of Units for inspection.